CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. RA-14026(11)/3/2019-CERC

Dated: 29th May, 2021

PUBLIC NOTICE

Sub: Draft Central Electricity Regulatory Commission (Ancillary Services) Regulations,

2021.

In exercise of the powers conferred under Section 178 read with clauses (h) and (i) of

sub-section (1) of Section 79 of the Electricity Act, 2003 (36 of 2003), and all other powers

enabling it in this behalf, the Commission has prepared the Draft Central Electricity

Regulatory Commission (Ancillary Services) Regulations, 2021 and the same is posted on the

website of the Commission (www.cercind.gov.in).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with

Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/ suggestions/

objections from the stakeholders and interested persons on the above Draft Regulations. The

comments/ suggestions/ objections may be sent to the undersigned on or before 30th June,

2021 at the email addresses, secy@cercind.gov.in and advisor-re@cercind.gov.in. For

registered users, the comments/ suggestions/ objections shall also be uploaded through

SAUDAMINI Portal by clicking e-Regulation link on the e-filing Home Page. For any query

on uploading on SAUDAMINI Portal, e-Court Helpdesk at 011-23353503 Extension 260 or

7042604928 may be contacted.

3. The comments/ suggestions/ objections received after the stipulated date may not be

considered while finalizing these regulations.

Sd/-(Sanoj Kumar Jha)

Secretary